

ITEM NO.27

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 29578-29579/2025

[Arising out of impugned final judgment and order dated 16-02-2018 in WC No. 43195/2015 21-03-2022 in CMRA No. 319/2021 passed by the High Court of Judicature at Allahabad]

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS. Petitioner(s)

VERSUS

M/S BRIGHT INFRACON PVT. LTD & ORS.

Respondent(s)

IA No. 20935/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 24267/2023 - EXEMPTION FROM FILING O.T.
 IA No. 20936/2023 - EXEMPTION FROM FILING O.T.
 IA No. 24261/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(C) No. 29580-29581/2025 (XI)

IA No. 16375/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 24250/2023 - EXEMPTION FROM FILING O.T.
 IA No. 16376/2023 - EXEMPTION FROM FILING O.T.
 IA No. 24248/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 16-12-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
 HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Anil Kaushik, Sr. Adv.
 Mr. Rajat Rana, Adv.
 Mrs. Shashi Sharma, Adv.
 Mr. Mayank Gautam, Adv.
 Ms. Tanya Raizada, Adv.
 Ms. Arunima Dwivedi, AOR

For Respondent(s) Mr. J.S.Attri, Adv.
 Jetendra Singh, Adv.
 Vijendra Kumar Kaushik, Adv.
 Ankit Tiwari, Adv.
 Ms. Manju Jetley, AOR

Mr. Shyam Divan, Sr. Adv.

Mr. Aditya Deshmukh, Adv.
Ms. Deepti Singh, Adv.
Mr. Ashutosh Parasher, Adv.
Mr. Chander Shekhar Ashri, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. As prayed for, let rejoinder filed earlier be withdrawn with liberty to file a fresh one with better particulars.
2. List on 03.02.2026.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)